

communication. The CSMOP has been shared with all the Ministries and Departments of Government of India on 16.02.2012

Department of Administrative Reforms and Public Grievances has reiterated the provisions regarding reply to communications from Members of Parliament on 25.02.2013. In addition, the Department of Personnel and Training has also issued advisory to all the Secretaries of Ministries/Departments of Government of India and Chief Secretaries of States/UTs on observance of proper procedure by Government servants in the matter of their official dealings with the Members of Parliament and State Legislatures on 01.12.2011. It *inter-alia* stipulates that SMSs and E-Mails received on official mobile telephones from Members of Parliament should also be replied to promptly.

Based on the provisions contained in CSMOP, Ministry of External Affairs has also issued instructions from time to time to Indian Mission/Posts abroad for adhering to Government's instructions on promptly and appropriately dealing with any communications from the Members of Parliament.

#### **Overstaying of officers on foreign assignments**

3321. SHRI TARUN VIJAY: Will the PRIME MINISTER be pleased to state:

- (a) the officers of All India Services deputed on foreign assignments since 2008 by Government, who have un-authorisedly overstayed in excess of the prescribed period of five years;
- (b) the action taken by Government against the above officers in terms of the Conduct Rules and the details for each of them; and
- (c) the details of each case where such unauthorized stay exceeding five years has been regularized by Government?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) As per the Consolidated Deputation Guidelines contained in Department of Personnel and Training letter No. 14017/33/2005-AIS(II)(Pt.I) dated 28-11-2007, a Member of the All India Services can remain on foreign assignment to an International organization for a period of five years at a stretch and seven years in the entire career. Since an officer deputed on foreign assignment in 2008, would complete the prescribed period of five years only in 2013, there is at present no instance of any officer who joined

in 2008 for a full five year term and overstayed in excess of the prescribed period of five years. However, as far as IAS is concerned, Shri K.C. Mishra, IAS (BH:77) who had earlier been on a foreign assignment with the United Nations Industrial Development Organisation (UNIDO) for a period of three years, three months and twenty-nine days from 03/5/1998 to 31/8/2001 had again been permitted to proceed on another foreign assignment with the Organisation for Prohibition of Chemical Weapons (OPCW), The Hague for a period of one year, seven months and twenty-four days from 01/7/2008 to 29/2/2012 *i.e.* within the prescribed limit of seven years in the entire career. He has not reported back.

(b) and (c) As the officer had not reported back to the cadre and was unauthorisedly continuing on the assignment, the State Government of Bihar had been asked to direct the officer to report back to the cadre and also to inform him of the adverse implications of overstay as contained in Department of Personnel and Training Office Memorandum No. AB-4017/30/2006-Estt.(RR) dated 29/11/2006. The State Government on 29/11/2012 had directed the officer to report back to the cadre immediately and also drew his attention to the provisions of the O.M. dated 29-11-2006.

#### **Rotational transfer at the level of Under Secretary**

3322. SHRI PANKAJ BORA: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that the period of rotational transfer at the level of Under Secretary has now been fixed for seven years' continuous service in a particular Ministry; and

(b) if so, the number of Under Secretaries who have been transferred mandatorily from one Ministry to other after completion of seven years during the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) No, Sir. In terms of rotational transfer policy applicable to Central Secretariat Service officers, the combined tenure in a particular Ministry/Department shall be five years in the case of Under Secretary, Deputy Secretary and Director.

(b) In the past three years orders have been issued for transfer of 161 Under Secretaries under rotational transfer policy who had completed more than five year tenure in the same Ministry/Department.